

O.A. No. 661 of 2010

H.S.Biswal Applicant
Vs
Union of India & Ors..... Respondents

Order dated: 29.10.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Sri P.K.Padhi, Ld. Counsel for the applicant and Sri P.R.J.Dash, Ld. Addl. Standing Counsel appearing for the Respondents on notice, on whom a copy of this O.A. has already been served.

2. The case of the applicant is that after the retirement of his father on medical ground w.e.f. 22.02.2008 vide memo No. B-242/Ch-II dated 16.02.2010, the applicant has been making representations for consideration to get compassionate appointment as the family, according to him, is in very indigent condition. Ld. Counsel for the applicant submits that the last representation made by the applicant dated 15.09.2010 as at Annexure-A/3 is still pending.

3. As agreed to by the Ld. Counsel for the parties, without going into the merits of the case, the matter is remitted to Respondent No.2 to consider the case of the

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applicant for compassionate appointment as per the extant rules and obtain necessary approval of the competent authority as provided under the Rules/extant instructions.

4. Ld. Counsel for the applicant submits that the next CRC for considering such type of cases is going to

~~meet~~ ~~consider~~ in some time during November-December, 2010.

Hence, expeditious steps may be taken by the Respondents for consideration of the pending representation of the applicant in the coming CRC meeting.

5. With the above observation and direction, this O.A. stands disposed of.

6. Send copies of this order, along with copies of the O.A., to Respondent Nos. 1 and 2 by Speed Post at the cost of the applicant, for which he undertakes to deposit the postal requisites in course of the day.

MEMBER (A)

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